

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL

Original Application No. 22/23/EZ

Atindranath Chatterjee

.....Applicant.

AND

West Bengal Pollution Control Board & Ors

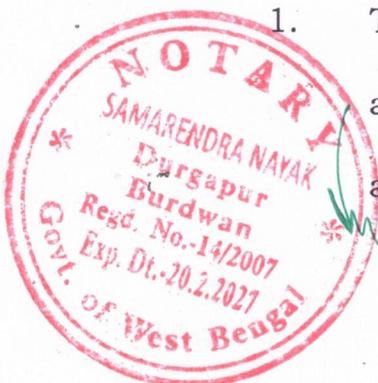
.....Respondents

Before the Notary
Govt. of West Bengal
Burdwan District, Durgapur

**AFFIDAVIT IN REPLY TO THE AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 5, STATE WATER INVESTIGATION
DIRECTORATE AFFIRMED ON 30/03/2023.**

I, Atindranath Chatterjee, son of Late Priti Ranjan Chatterjee, aged about 51 years, by occupation Self Employed, residing at Flat No L-65, Sagarbhanga LIG Housing Estate, PO-Sagarbhanga Colony, Durgapur-713211, do hereby solemnly affirm and state as under:-

1. That I am the Applicant in this instant matter, I am well acquainted with the facts and circumstances of the case and I have been duly authorized to affirm this affidavit.



1.0 SEP. 2023

2. I have gone through a copy of the State Water Investigation Directorate which purportedly affirmed on 30/03/23 (hereinafter referred to as the said affidavit) and also the counter affidavit to the Original Application submitted by the Private Respondent-9 duly affirmed on 17/08/2023..

3. I say that in the original application I have submitted that R/9 & R/10 is located at Vill-Bhuniaraichak, Post-Sutahata, Post-Durgachak, Dist-Purba Medinipur in the State of West Bengal and continuously extracting ground water without taking necessary permit/approval from the Respondent no.5. The Respondent no.-5 in their affidavit has clearly mentioned it that during the day of inspection of the plant of the Private Respondent-9 no ground water extraction structures (Tube well) was found whereas it is clearly evident from the application form of renewal of Consent to Operate (as annexed in page no. 38 of the affidavit of the Private Repondent-9) that the source of water is Bore Well. Therefore, the averments made by the Respondent no.-5 in their affidavit is completely false,



1.0 SEP 2023

wrong and suppressive in nature and it is prayed by the Applicant that for filling the said false affidavit necessary cost must be imposed on the respondent authority as the Hon'ble Tribunal deems fit and proper .

Atindon Nath Chakraborty
DEPONENT



1.0 SEP 2023

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VERIFICATION

I, Atindranath Chatterjee, son of Late Priti Ranjan Chatterjee, aged about 51 years, by occupation Self Employed, residing at Flat No L-65, Sagarbhanga LIG Housing Estate, P.O.- Sagarbhanga Colony, Durgapur-713211. I am the deponent above named do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge which are derived from the relevant office records. No part of it is false and nothing material has been concealed there from.

Verified at ^{Durgapur} Kolkata on this 10th Sept. ⁱⁿ August, 2023

*prepared in my office
Rambhadracharya
Advocate*

Atindranath Chatterjee
Deponent



Solemnly Affirmed before me by
Sri/Smt. *Atindranath Chatterjee*
Id. by *P. Banerji* Advocate
on this 10th day of Sept. 2023
Samarendra Nayak
Samarendra Nayak, Notary
Durgapur, Burdwan (W.B.)
Regn. No.-14/2007

10 SEP 2023